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TO
THE LEGISLATIVE ASSEMBLY DEBATES
(Official Report)

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CORRIGENDA.

In the Legislative Assembly Debates, Simla Session, 1937,—

(1) Vol. IV, No. 1, dated the 23rd August, 1937,—

(i) page 14, in the subject-heading to starred question No. 8, for “ Staking ” read “ Stacking ”.

(ii) page 20, in the subject-heading to starred question No. 13, for “ Assemby ” read “ Assembly ”.

(iii) page 401, line 17, for “ indulgd ” read “ indulged ”.

(iv) page 401, line 23, insert “ Mr.” before “ Jinnah ”.

(2) Vol. IV, No. 2, dated the 24th August, 1937,—

(i) page 426, after line 4, for “ 158* ” read “ †58* ”.

(ii) page 429, line 6 from the bottom, insert the words “ throughout the army ” after the words “ wide scale ”.

(3) Vol. IV, No. 4, dated the 26th August, 1937, page 611, line 4, for “ is is quite clear ” read “ it is quite clear ”.

(4) Vol. IV, No. 5, dated the 27th August, 1937,—

(i) page 659, line 25, insert “ Mr.” before “ C. M. G. Ogilvie ”.

(ii) page 659, line 6 from the bottom, for “ have keen kept ” read “ have been kept ”.

(iii) page 668, line 1 of the answer to starred question No. 156, insert a bracket before “ i ”.

(5) Vol. IV, No. 8, dated the 1st September, 1937,—

(i) page 928, line 8, insert “ , 1936-37 ” after “ Services in India ”.

(ii) page 933, in the subject-heading to starred question No. 248, for “ aboard ” read “ abroad ”.

(iii) page 937, in the subject-heading to starred question No. 253, for “ India Police ” read “ Indian Police ”.

(6) Vol. V, No. 5, dated the 8th September, 1937, page 1312, delete the mark “ † ” (dagger) from starred question No. 381.

(7) Vol. V, No. 6, dated the 9th September, 1937,—

(i) page 1378, line 1, insert the words “ also serving ” after the word “ are ”.

(ii) page 1381, line 6, insert “ to ” after “ and ”.

(8) Vol. V, No. 7, dated the 10th September, 1937, page 1494, line 7, for “ schol ” read “ school ”.

(9) Vol. V, No. 9, dated the 14th September, 1937,—

(i) page 1615, in the subject-heading to starred question No. 495, for “ Fyling ” read “ Flying ”.

(ii) page 1641, line 24, insert “ Sir ” after “ The Honourable ”.

(iii) page 1641, in line 1 of the answer to starred question No. 520, after “ Mr. C. M. G. Ogilvie : ” insert “ (a) ” and in line 4, after “ men ” insert “ , British and Indian ”.

- (iv) page 1643, line 5 of the answer to parts (b), (c) and (d) of starred question No. 522, for "has been issued" read "have been issued".
- (v) page 1644, line 7, for "Committee" read "Committees".
- (10) Vol. V, No. 11, dated the 16th September, 1937, page 1853, the last three lines of the page, i.e., the remarks made by Mr. President, should be transposed after the point of order raised by Mr. R. F. Mudie, and before the speech of Maulvi Muhammad Abdul Ghani.
- (11) Vol. V, No. 12, dated the 17th September, 1937, page 1931, line 6 from the bottom, for "deto" read "dete".
- (12) Vol. VI, No. 2, dated the 20th September, 1937, page 2013, in the subject-heading to starred question No. 615, for "Izztanagar" read "Izzatnagar".
- (13) Vol. VI, No. 3, dated the 21st September, 1937, page 2188, line 11, insert "Ayyangar" after "Mr. M. Ananthasayanam".
- (14) Vol. VI, No. 4, dated the 22nd September, 1937,—
- (i) page 2223, line 5 of column 2 of the Statement, insert a comma after "Ambala civil division".
- (ii) page 2239, line 4 from the bottom, for "the children" read "and children".
- (15) Vol. VI, No. 6, dated the 24th September, 1937, page 2363, in the subject-heading to starred question No. 771, for "Seates" read "Seats".
- (16) Vol. VI, No. 7, dated the 27th September, 1937, page 2489, line 16, for "King George" read "King George's".
- (17) Vol. VI, No. 9, dated the 29th September, 1937,—
- (i) page 2650, in the footnote, for "pages 2661-62" read "pages 2660-62".
- (ii) page 2667, in the italicised heading to the information laid on the table in reply to starred question No. 407, for "Hai" read "Haji".
- (iii) page 2669, in the tabular statement in connection with the information laid on the table in reply to parts (b), (c) and (d) of starred question No. 817 insert an asterisk after "Quantity of meat" in column 2.
- (18) Vol. VII, No. 1, dated the 30th September, 1937,—
- (i) page 2721, line 2 of the answer to part (b) of starred question No. 918, for "in" read "on".
- (ii) page 2741, line 6, insert "such" after the words "holding of any".
- (19) Vol. VII, No. 3, dated the 2nd October, 1937, page 2929, in the small-caps heading to the information laid on the table in reply to parts (d) and (e) of starred question No. 728, for "Overseers" read "Overseer".
- (20) Vol. VII, No. 4, dated the 5th October, 1937, page 3038, in the second column of the tabular statement, under 1935-36, against "Total Expenditure" for "11,571" read "11,751".
- (21) Vol. VII, No. 5, dated the 6th October, 1937, page 3130, line 15, for "nava" read "naval".
- (22) Vol. VII, No. 6, dated the 7th October, 1937, page 3175, in the footnote, for "reply" read "replies".

(11) Page 200, in the left-hand margin, dated 1937.

(12) Page 200, in the left-hand margin, dated 1937.

(13) Page 200, in the left-hand margin, dated 1937.

(14) Page 200, in the left-hand margin, dated 1937.

(15) Page 200, in the left-hand margin, dated 1937.

(16) Page 200, in the left-hand margin, dated 1937.

(17) Page 200, in the left-hand margin, dated 1937.

(18) Page 200, in the left-hand margin, dated 1937.

(19) Page 200, in the left-hand margin, dated 1937.

(20) Page 200, in the left-hand margin, dated 1937.

(21) Page 200, in the left-hand margin, dated 1937.

(22) Page 200, in the left-hand margin, dated 1937.

(23) Page 200, in the left-hand margin, dated 1937.

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— raised by Mr. M. Ananthasayanam Ayyangar that firstly the Manœuvres Field Firing and Artillery Practice Bill is outside the competence of this Legislature inasmuch as its subject-matter must be related to compulsory acquisition of land, a subject included in the Provincial list and secondly, because prior sanction of the Governor General to the Bill was not obtained afresh under the new Government of India Act, 1935. 3125-34.

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— of the Ashworth Committee about administrative and judicial reforms in Ajmer-Merwara. 2464.

— of the Constitutional Committee of the Imperial Conference. 1067-68, 1627-29.

— of the Educational Experts. 748-49.

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Special Officer selected to enquire into the effects of the Varma Committee —. 1717-18.

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— of the old boys of the Anglo-Arabic College and Schools, Delhi. 757.

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Constitutional position of the official — of the Provincial Governments nominated to the Indian Legislative Assembly. 1302.

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RESEARCH(ES)—*contd.*Question *re—contd.*

— activities of the Indian Institute of Science, Bangalore. 2553-55.

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— of Coastal Trade for India and building up of an Indian Mercantile Marine. 1772-73.

— of one intermediate class compartment for persons reserving seats in the Up Punjab Mail from Howrah. 2363-64.

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Agreements between the — and the Governments of Bihar, Orissa and the Central Provinces and Berar, and the Supplemental Agreement with the Imperial Bank of India (laid on the table). 772-85.

RESERVE BANK OF INDIA—*contd.*

Agreements between the — and the Governments of Madras, the Punjab, Sind, Assam and the United Provinces (laid on the table). 90-109.

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Activities of the —. 2010-12.

Deduction of Income-tax on dividend paid to share-holders of the —. 1473-74.

Failure of the — to finance the co-operative organisations. 983-84.

Indigenous bankers and their relations with the —. 1454-55.

Money of scheduled Bank kept by the —. 502-03.

Recruitment of Muslim clerks in the Branches of the —. 752-53.

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RESIDENT(S)—

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— of the Delhi Provincial Postal and Railway Mail Service Conference. 998-1001.

— on the shipping policy adopted by the Shipping Committee of the Imperial Conference and help to Indian Shipping. 1068-69.

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Payment of contributions from railway revenues to general revenues. 3215-27.

Regulation of production and marketing of sugar. 2497-2538.

RESTORATION—

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— of original pensions after realisation of the amount of commutation with interest. 756.

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Question *re*—

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RETRENCHMENT—Question *re—*

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Indian Revenue —, especially in customs and excise. 749-50.

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REVENUE(S)—contd.Question *re—contd.*

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— and expenditure figures. 3112-14.

Resolution *re* payment of contributions from railway — to general —. 3215-27.

REVENUE RETURN(S)—

Question *re* Indian —, especially in customs and excise. 749-50.

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REVISION(S)—

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Question *re* Central — of the Defence Department. 1649-50.

REYNOLDS, MR. REGINALD—

Question *re* prohibition of the importation of the book entitled "White Sahibs in India" by —. 656-57.

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Question *re—* and privileges of those in service after the separation of Railway Accounts and Audit. 77-78, 1072.

RIGHT OF WORSHIP—

See "Worship".

ROAD(S)—Question *re—*

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Question *re* allotment from the — to Bihar and construction of a bridge at Dehri. 2567-71.

ROBBERY (IES)—

Question *re* train — 582.

ROHILKUND AND KUMAON DIVISION(S)—

Question *re* electoral rolls for the — non-Muhammadan rural constituency. 863, 2407.

ROHILKUND AND KUMAON RAILWAY—

See "Railway(s)".

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ROWLATT, MR. J.—

Question *re* employment of —, a Parliamentary Counsel, to revise terms on which States are to join the Federation. 915-16.

ROY, MR. S. N.—

Motion for Adjournment *re* hunger-strike of political prisoners in the Andamans. 561-64.

ROYAL COMMISSION—

See "Commission(s)".

ROYAL COMMISSION ON PALESTINE—

Motion for Adjournment *re* report of the —. 617.

Question *re*—

Cost of publication of the report of the — borne by the Government of India and subsidy given to Palestine, etc. 1154-55.

Resentment amongst Indians and Muslims against the report of the —. 918-20.

RULE(S)—

Motion for Adjournment *re* amendment of Indian Legislative Assembly —. 446, 475-92.

Question *re*—

Administration of Jail —, etc. 674-75.

Amendment of Postal Insurance —. 758.

RULE(S)—*contd.*

Question *re*—*contd.*

Applicability of the Government Servants' Conduct — to railway servants. 2390-91.

Application of new recruitment — in the Posts and Telegraphs Department. 1710.

Coming into operation of the Payment of Wages Act and — on the Eastern Bengal Railway. 1801-02.

Condition in the — for the recognition of Unions. 1802-03.

Disciplinary — governing the members of the Indian Civil Service and other all-India services. 2488.

Leave — applicable to certain officers of the South Indian Railway of Asiatic domicile. 851.

Modification of the Standing Orders and — of the Indian Legislative Assembly. 1080-82.

New pass — for railway employees. 857-58.

New — regarding municipal elections in Ajmer. 2220.

Penalties referred to in — 2 of the — regulating discipline and rights of appeal of non-gazetted Railway Servants. 2136.

Proposed amendment of the — enabling the Indian Legislative Assembly to discuss matters of privilege. 2629-30.

Removal of certain drivers from service in disregard of subsidiary — framed by the Agent, Eastern Bengal Railway. 74.

Revised — for the issue of passes on railways. 1079, 1070-71.

Revision of the free pass — for the Railway Staff. 80-83.

— empowering the Railway Board and Administrations to modify, amend or annul their orders. 2665.

— For admission into the Walker Hospital, Simla. 3102-03.

— For elections to the Indian Legislative Assembly from the United Provinces. 833-35.

RULE(S)—*concl'd.*Question *re—concl'd.*

— for promotion of temporary surveyors in the Survey of India. 2810.

— for transfer of prisoners and maintenance of the Cellular Jail at Port Blair and the Deoli Detention Camp. 929-31.

— regarding absconding accused. 2490.

— regarding the setting up of telegraph and telephone posts within municipal limits. 1211-13.

— restricting immigration from colonies to India. 1213.

Uniformity in Excise — for the whole of India. 1217-18.

Resolution *re* amendments to the Indian Legislative —. 368-85, 446-53.

RULES AND REGULATIONS CONTINUANCE BILL—

See "Bill(s)".

RULING(S) BY MR. DEPUTY PRESIDENT (MR. AKHIL CHANDRA DATTA)—

Miscellaneous—

If one Honourable Member is in possession of the House, no other Honourable Member can be allowed to speak until he finishes. 1746.

It is for the Mover of an amendment to get up at the proper time. 1363.

The mere fact that the Honourable Member in Charge of a Bill accepts a motion does not debar anybody else from speaking. 1356.

Select Committees, Proceedings of—

If in the course of a speech any Member takes objection to the discussion of anything that has happened in the Select Committee, although that appears in the Minute of Dissents, it is better that it should not be referred to in the House. 1433.

What happened in the Select Committee should not be discussed on the floor of the House. 1433.

RULING(S) BY MR. PRESENT (THE HONOURABLE SIR ABDUR RAHIM)—

Bill(s)—

An amendment seeking not merely a verbal change cannot be allowed to be moved on the floor of the House without due notice having been given; but once an amendment has been moved, the Chair cannot insist on time being given—that is not the practice. 1290.

Of the two inconsistent amendments to — if one is carried by the House, the other cannot be moved; but it is then open to the mover of the second amendment to get the whole clause negatived when it is put to vote. 1694.

Demands for excess grants—

Question of policy cannot be raised on —. 3227, 3230, 3234, 3235.

Insurance Bill—

Although several amendments to a clause had been left over for further consideration, it did not mean that the whole clause had been left over and that fresh amendments to the clause could be received. 1294.

Amendment proposing omission of clause 37 (provision for licensing of Insurance Agents), was held to be in order although clause 35, using the language "licensed under section 37" was previously adopted. 2454.

An amendment (No. 42) to the Third Schedule, which was not moved purely through inadvertence at the proper time, was not allowed to be moved at the stage when the Schedule had been adopted in the form in which it stood and as amended by other amendments. 2942-43.

An amendment, seeking to lay down that protected and subsidised industries or industries applying for protection or subsidy shall not be eligible to such protection or subsidy unless companies engaged in such industries agree to place every class of insurance business, other than life, under

RULING(S) BY MR. PRESIDENT
(THE HONOURABLE SIR ABDUR
RAHIM)—*contd.*

Insurance Bill—*contd.*

their control with a particular class of insurers, namely, Indian insurers, was held not to come within the scope of the Bill. 2863.

An amendment seeking to make provision for a provident fund for the benefit of the employees of an insurer was held to be outside the scope of the Bill and ruled out. 2684-85.

Manœuvres Field Firing and Artillery
Practice Bill—

A Bill having already been introduced under sanction obtained under the Government of India Act, 1919, no previous sanction of the Governor General is required afresh under section 299 of the Government of India Act, 1935, for taking it into consideration. 3133-34.

Federal legislation on any of the items enumerated in List I in the Seventh Schedule to the Government of India Act, 1935, may to the extent that is necessary affect some of the subjects in List II—Provincial List. The Bill does not provide for the acquisition of land, nor does it provide for the acquisition of any right in or over land though some of the provisions may incidentally affect rights in or over land. Considering the scope of section 100 and the items in List I, there seems nothing in the provisions of the Bill which can be said to be *ultra vires* of the Government of India Act. 3200-02.

Miscellaneous—

An Honourable Member should give his own arguments. The Chair will allow an Honourable Member to read from a document if they are not long passages. 2273.

An Honourable Member should not discuss personalities individually. 1930.

RULING(S) BY MR. PRESIDENT
(THE HONOURABLE SIR ABDUR
RAHIM)—*contd.*

Desultory conversation cannot be allowed. 2865.

Honourable Members must not impute any personal motive to another Honourable Member, especially if they have not been able to understand the speech. 1439.

Honourable Members ought not to say anything which is a reflection on any High Court Judge. 1414.

Individual cases should not be discussed at great length in speeches. 979, 980.

It is not for an Honourable Member to regulate or interfere with the proceedings of the House. 1714.

It is objectionable to ask an Honourable Member to stand up on the bench and answer. 1236.

It is objectionable to call members of a Party in the House as toadies. 1825.

It is unparliamentary to call the Legislative Assembly a debating society. 88.

The arrangements *re* admission to the galleries of the House being under the Honourable the President's control, an Honourable Member should not refer to them. 952.

The expression "evasive answer" is objectionable. 2723.

Use of the word "benign" in the expression "benign pressure exercised by Government" is not in order. 2481.

Motion(s) for adjournment—

The Mover of a motion has to make himself responsible for stating the facts correctly before the House; he must be ready with all the facts before he makes his motion. 613.

Point(s) of order—

There can be no — while the Chair is standing. 86.

**RULING(S) BY MR. PRESIDENT
(THE HONOURABLE SIR ABDUR
RAHIM)—contd.**

Questions—

A Government Member need not say on every occasion, when he is not in a position to answer a question, that it is not in the public interest to do so. 10.

An Honourable Member is not entitled to ask about informal consultations by the Governor General with his Council. 9.

An Honourable Member is not to put a question as to why a certain question has been allowed. 840.

Ordinarily the Chair would allow a question to be put by another Member only if he has been authorised in writing. 499.

The replies of questions which could not be answered for want of time have to be laid on the table. 51.

Question(s), Supplementary—

All sorts of language in putting supplementary questions which have nothing to do with the original question should not be used. 1000.

Honourable Members cannot cast reflections in putting —. 1388.

If an Honourable Member has been able to follow the answer in English, he should put the supplementary questions in English. 1571.

If specific answers on specific points are wanted they ought to be specified. 587.

It is for the Chair to decide whether a particular — arises out of the original question or not. 1714.

One question having been put, another one cannot be put before the first is answered. 428.

Supplementaries cannot be put to a question which was not reached on a previous day. 1078.

Supplementaries to an identical question previously asked cannot be allowed. 1886.

Unless there is any sort of ambiguity in the answer given, an Honourable Member is not entitled to put further —. 9.

**RULING(S) BY MR. PRESIDENT
(THE HONOURABLE SIR ABDUR
RAHIM)—concl.**

Question re—contd.

When a Government Member is unable to give the information that is sought, no Honourable Member is entitled to put any —. 25.

Resolution(s)—

An amendment, the first portion of which is a direct negative and the subsequent portion is an additional recommendation quite relevant to the Resolution, is in order. 2505.

Select Committee(s), Proceedings of—

An Honourable Member cannot refer to the —. 2348.

RUNNING SHED(S)—

See "Shed(s)".

RUPEE(S)—

Question re circulation of spurious — in India. 517.

RUPEE COIN(S)—

See "Coin(s)".

RURAL AREA(S)—

Question re—

Fund for the economic development and improvement of —. 3163-10.

Improvement in facilities for the marketing of agricultural produce from —. 2313-14.

Post Offices opened and closed in —. 1716.

RURAL DEVELOPMENT—

Question re training in —, village hygiene and sanitation to Indian soldiers. 1149.

RURAL INDEBTEDNESS—

See "Indebtedness".

RURAL POST OFFICES—

See "Post Office(s)".

RURAL RECONSTRUCTION—

Question re — and assistance to civil authorities by the Indian Army. 429-30.

SABATHU—

Question *re* relief of tax-payers of
— Cantonment and overseer of
the Kasauli Cantonment Board.
2232.

SAHARANPUR—

Question *re* denial of facility to
holders of intermediate class return
tickets to travel to Kalka from
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